

**SPECIAL BENCH**

**ITEM NO. 108**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (IB) No. 29/ALD/2022**

**CORAM:**

- 1. SHRI HARNAM SINGH THAKUR,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13<sup>th</sup> March,  
2023, 02:30 pm**

<b>NAME OF THE COMPANY</b>	<b>M/S HI-TECH STEEL SERVICES LTD V/S CONTEXUS RESOURCE MANAGEMENT PVT LTD</b>
<b>UNDER SECTION</b>	<b>9 IBC</b>

**COUNSEL APPEARED THROUGH VIDEO CONFERENCING:**

Sh. Jatin Kumar alongwith Sh. Abhinav Gaur, Advs. : *For the Operational Creditor*  
Respondent : *Ex-parte v.o.d. 18/05/2022*

**ORDER**

Ld. Counsel for the Petitioner/ Operational Creditor present and request for adjournment.

Respondent already set ex-parte v.o.d. 18.05.2022.

At request, let the matter be adjourned to 23<sup>rd</sup> March, 2023 for arguments before the Regular Bench.

**-Sd-**  
**(Ashish Verma)**  
**Member (Technical)**

**-Sd-**  
**(Harnam Singh Thakur)**  
**Member (Judicial)**

**13<sup>th</sup> March, 2023**

*Kavya Prakash Srivastava*  
*(Stenographer)*